

[Shri Indrajit Gupta]

observations whether you agree with Mr. Mukerjee or not. You are quite entitled, as you said, to get the Minister's version but you said: after getting the Minister's reply, I will pass it on to Mr. Bosu and if Mr. Bosu is not satisfied....

MR. SPEAKER: He can speak on it.

SHRI INDRAJIT GUPTA: As the Speaker of this House, after getting the Minister's comments, are you not going to give your own opinion?

MR. SPEAKER: It is only after hearing him.

SHRI INDRAJIT GUPTA: You are not just a post-office to pass Mr. Bosu's facts to the Minister and the Minister's comments back to him. The matter has been raised before you

अध्यक्ष महोदय : मिनिस्टर के बारे में वह कहते हैं तो वह ये उन को कहूँ और उन का जब जवाब आयेगा तब उन को कहूँ। लेकिन तो तभी कुछ कहूँ जब मैं दोनों की सुन लूँ।

श्री इन्द्रजित गुप्तः : लेकिन सुनने के बाद आप अपने दिमाग को खुला रखिये—प्रिविलेज आ सकता है या नहीं।

13 hrs.

अध्यक्ष महोदय : मेरा दिमाग बिल्कुल खुला हुआ है।

SHRI INDRAJIT GUPTA: It is only after that that you will make up your mind as to whether it is going to be treated as a matter of privilege?

अध्यक्ष महोदय : उस के बाद ही लेंगे। यही बात मैं आप से शुरू से कह रहा हूँ।

SHRI PILOO MODY: May I ask what in your opinion may constitute a matter of privilege of this House?

MR. SPEAKER: I have already explained it. If I am not up to that, I will seek your advice. If there is any precedent either in this House or in the House of Commons. I am prepared to sit with you and I will follow the same procedure.

SHRI SHYAMNANDAN MISHRA: Arising out of what has fallen from your lips, we will certainly try to quote precedents before you. The point is whether it is your pleasure to say that it is a matter of privilege if a Minister deliberately and intentionally makes a misleading statement. Please say something about it.

MR. SPEAKER: This was the point raised by Shri Indrajit Gupta the same day when I said that I can decide whether it is deliberate or not only after listening to the Minister and the Member.

श्री सतपाल कपूर (पटियाला) : स्पीकर साहब, मैंने आप को एक लैटर लिखा है—दवे कमीशन के जज श्री दवे साहब रिजाइन कर गये हैं, लेकिन वह पंजाब के अकाली और जनसंघी मिनिस्ट्रो के खिलाफ एक इन्टेरिम रिपोर्ट दे गये हैं—क्या आप उस को इस हाउस में रखेंगे।

अध्यक्ष महोदय : यह पंजाब सरकार का मामला है।

13.02 hrs.

#### PAPERS LAID ON THE TABLE

DEFENCE SERVICES ESTIMATES, 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, on behalf of Shri Yeswantrao Chavan, I beg to lay on the Table a copy of the Defence Services Estimates, 1973-74 (Hindi and English

versions). [Placed in Library. See No. LT-4475/73].

LAW COMMISSION'S REPORTS ON ESTATE DUTY ON PROPERTY ACQUIRED AFTER DEATH AND ON THE RIGHT TO SUE FOR PENSIONS OF RETIRED MEMBERS OF PUBLIC SERVICES

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY) beg to lay on the Table—

- (1) A copy of the Fifty-second Report of the Law Commission on Estate Duty on property acquired after death.
- (2) A copy of the Fifty-third Report of the Law Commission on the effect of the Pensions Act, 1871, on the right to sue for pensions of retired members of the public services.

[Placed in Library. See No. LT-4476/73].

ANNUAL ETC. REPORT OF D. V. C. FOR 1970-71 AND REVIEW AND ANNUAL REPORT OF RURAL ELECTRIFICATION CORPORATION LTD., NEW DELHI

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with Audit Report on the accounts thereof for the year 1970-71, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-4477/73].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the

Rural Electrification Corporation Limited, New Delhi, for the year 1971-72.

- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4478/73].

#### APPOINTMENT TO PANEL OF CHAIRMEN

MR. SPEAKER: I have to inform the House that under rule 9(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Shri S. A. Kader on the Panel of Chairman vice Shri R. D. Bhandare ceased to be Member of Lok Sabha.

#### PUBLIC ACCOUNTS COMMITTEE SEVENTY-FIRST REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Seventy-first Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-third Report relating to Customs.

#### STATEMENT RE. SUBMISSION OF INTERIM REPORTS BY THE NATIONAL COMMISSION ON AGRICULTURE

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): Sir, I beg to lay on the Table a statement regarding submission of Interim Reports by the National Commission on Agriculture.

#### Statement

As Members are aware, the National Commission on Agriculture, set up by the Government of India, has